
**Haji Mahboob Ahmad And Anr. Vs State Of U.P. Thru. Home Secy.
Lucknow And Ors.**

Criminal Appeal U/S 372 Cr.P.C. No. 79 Of 2022

Court: Allahabad High Court, Lucknow Bench

Date of Decision: Nov. 9, 2022

Acts Referred:

Indian Penal Code, 1860 – Section 114, 120B, 147, 149, 153A, 153B, 201, 238, 295, 295A, 297, 332, 336, 337, 338, 392, 394, 395, 397, 427, 436, 505, 505(1)(b) # Code Of Criminal Procedure, 1973 – Section 2(wa), 24(8), 25(8), 173, 372

Hon'ble Judges: Ramesh Sinha, J; Saroj Yadav, J

Bench: Division Bench

Advocate: Khaleeq Ahmad Khan, Mohemmed Amir Naqvi, Najam Zafar, Rafat Farooqui, Shiv P. Shukla

Final Decision: Dismissed

Judgement